

BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

(Application under Section 14, 15 and read with Section

APPEAL NO: Appeal No. 148 of 2024(WZ)

Ms. Sweta Savia Pereira

.... Applicant

V/S

Mr. Walter Josef Egle and anr

.... Respondents

**REJOINDER AFFIDAVIT ON BEHALF OF THE APPELLANT**

I, Ms. Sweta Savia Pereira, daughter of Mr. Cassiano J.M. Pereira, Indian national, major in years, residing at House No. 144/A, Cavelossim, Salcete, Goa, do hereby solemnly affirm and state on oath as follows:

1. I have read and understood the contents of the Affidavit-in-Reply filed by Respondent No. 1 and I submit this Rejoinder in response thereto. I deny all statements made by Respondent No. 1 unless I specifically agree with them here.

**PRELIMINARY OBJECTIONS:**

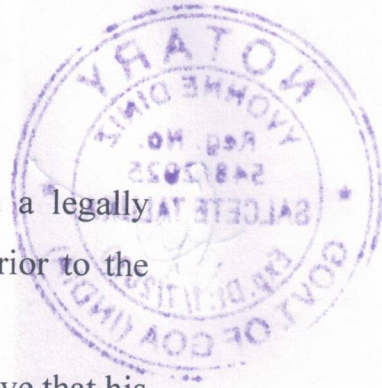
**A. BARRED BY THE PRINCIPLE OF RES JUDICATA**

- i. I state that the limited issue before this Hon'ble Tribunal is whether the GCZMA (Respondent No. 2)

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could lawfully grant liberty to reconstruct a legally demolished structure which did not exist prior to the CRZ notification 1991.

- ii. The attempt by Respondent No. 1 to now prove that his structure existed prior to the CRZ Notification of 1991 is squarely barred by the principle of res judicata.
- iii. This issue already stood adjudicated in GCZMA's Order dated 24.03.2017 and affirmed by this Hon'ble Tribunal in Appeal No. 16/2017 (WZ) by its order dated 14.12.2018, both of which conclusively held that no structure existed in Survey No. 54/1 prior to 1991.
- iv. Once this finding has attained finality, Respondent No. 1 cannot be permitted to re-litigate or re-agitate the same issue under the guise of the present proceedings.
- v. I further state that all the documents and defenses now relied upon by Respondent No. 1 in this appeal were already placed and relied upon in the earlier proceedings in Appeal No. 16/2017 (WZ). I am relying upon the said Appeal Memo and Affidavit-in-Reply to demonstrate that the very same documents and defense now sought to be relied in the present appeal had already been considered and adjudicated by this Hon'ble Tribunal. Having already failed to establish the existence of any lawful pre-1991 structure on the strength of those materials, Respondent No. 1 cannot be permitted to re-agitate the same defenses and the same



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documents in the present proceedings. Such an attempt is barred by the principle of **res judicata** and amounts to an **abuse of process**. (*Copy of the Appeal Memo (respondent nos. 1 in the present appeal) and Affidavit-in-Reply of respondent nos. 2 (the appellant in the present appeal) relied upon in the earlier proceedings in Appeal No. 16/2017 (WZ) is marked as annexure "I" page nos. 162-202*).

**B. Misrepresentation and Falsehoods on Oath**

I state that Respondent No. 1 has made false and misleading claims under oath, including but not limited to:

- i. **False Residence Claim:** Respondent No. 1 has falsely claimed to be a resident of House No. 338/B, Passos Ward, Cavelossim, which was an illegal structure and has already been demolished by GCZMA and therefore there is no question of his residence there and the said registration has been cancelled by the Village Panchayat of Cavelossim. (*Copy of the Judgement dated 17.05.2024 passed by the Court of the District Judge-3, South Goa, Margao in Civil Revision Appln. No.5/2024 is marked as annexure "J" page nos. 203-213*).
- ii. **Incorrect Age:** Respondent No. 1 has misstated his age as 67 years in the reply, whereas the Sale Deed dated 18.11.1996 records his age as 46 years at that time, making him 75 years old presently.



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iii. **Fabricated and Forged document:** The Respondent, through his Power of Attorney, has relied upon a forged RTI reply in order to mislead this Hon'ble Tribunal into believing that House No. 338/B was registered prior to 1991. This document was already relied in in the earlier proceedings in Appeal No. 16/2017 (WZ). The details of the RTI replies are tabulated below for ready reference:

| Date of RTI Reply / Report | Addressed To                  | Secretary Issuing Reply | Year of Registration Reflected | Page nos. |
|----------------------------|-------------------------------|-------------------------|--------------------------------|-----------|
| 01.09.2016                 | POA – Mr. Varun Carvalho      | Mr. Paresh Rane         | 1977–1978                      | 214       |
| 25.10.2016                 | POA – Mr. Varun Carvalho      | Mr. Paresh Rane         | 1994–1995                      | 216       |
| 13.08.2025                 | BDO Memorandum                | BDO                     |                                | 225       |
| 20.08.2025                 | Appellant – Ms. Sweta Pereira | Mr. John Colaco         | 1994–1995                      | 226       |

(Copy of the RTI dated 01.09.2016, 25.10.2016, 20.08.2016 and Memorandum of BDO dated 13.08.2025 is marked as annexure "K").

### C. MAINTAINABILITY OF THE PRESENT APPEAL

i. I state that the cause of action arises from the impugned order of the GCZMA dated 29.05.2024, whereby the Respondent has been granted "liberty" to reconstruct a demolished structure which was already demolished pursuant to valid orders, and which was conclusively held to be non-existent prior to the CRZ Notification, 1991. Such liberty, though couched in conditional



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terms, amounts to a substantive “decision” within the meaning of Section 16 of the NGT Act, 2010. An order of this nature must be read as a whole; when a statutory authority leaves open the door for reconstruction of a legally demolished and unauthorized structure on the basis of a survey plan already discredited by this Hon’ble Tribunal in Appeal No. 16/2017 (read with the earlier GCZMA order dated 24.03.2017), it creates enforceable legal consequences and therefore gives rise to a valid cause of action. The decision is perverse, self-contradictory, and contrary to binding adjudications already rendered. Hence, the contention of Respondent No. 1 that the appeal is not maintainable is untenable. Any order or direction under the said Notification constitutes a “direction under Section 5 of the EP Act” and is appealable before this Hon’ble Tribunal under Section 16(g).



2. I say that the Appellant has every right to challenge the impugned decision in order to prevent imminent environmental harm. The contention that no application for reconstruction has yet been filed by Respondent No. 1 is wholly immaterial. In fact, no such application was before Respondent No. 2 at the time of arguments, nor were any pleadings made to that effect. Nevertheless, Respondent No. 2 has travelled beyond the pleadings and, vide its order dated

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29.05.2024, granted liberty which itself constitutes a substantive and enforceable decision, as it creates a legal pathway for reconstruction of a **legally demolished and unauthorized structure**. I say that such a grant of liberty amounts to an INDIRECT REVIEW of the earlier conclusive findings of this Hon'ble Tribunal in its order dated 14.12.2018 (Appeal No. 16/2017) and the GCZMA's own order dated 24.03.2017, both of which categorically held that no lawful structure existed in Survey No. 54/1 prior to 1991. Once the issue has attained finality, the GCZMA cannot go behind or contradict those binding findings under the guise of granting liberty. Such liberty, even if couched in prospective terms, has immediate legal consequences and thus gives rise to a valid cause of action for appeal.

3. I say that the Hon'ble NGT in Appeal No. 16/2017 vide its reasoned order dated 14.12.2018, categorically held that no structure existed in Survey No. 54/1 as of 1990. This finding stood merged with and affirmed the earlier GCZMA order dated 24.03.2017. In this backdrop, the present impugned order of the GCZMA dated 29.05.2024, by granting liberty to reconstruct the legally demolished unauthorized structure on the very same survey plan pertaining to the property purchased by Respondent No. 1, a foreign national is perverse, self-contradictory, and directly contrary to the binding and conclusive findings of this Hon'ble Tribunal.



4. I say that it is denied that the respondent nos. 1 has duly complied with the order of demolition. Since, the respondent nos. 1 has not complied, the order of demolition was executed by the mamlatdar under the direction issued by the respondent nos. 2 to the deputy collector south who directed the Mamlatdar south to execute the direction of the respondent nos. 2. (*Copy of the Compliance Report dated 05.10.2024 filed by the Mamlatdar to the Dy. Collector & In charge of Demolition Squad Annexed as Annexure "L" page nos. 227-228*)
5. I say that it is specifically denied that Respondent No. 1 has not undertaken any construction on the site without permission. The orders of the GCZMA and the Hon'ble NGT speaks for itself. The respondent nos. 1 had constructed the compound wall. (*Copy of the photograph showing the compound wall is annexed as Annexure "M" page nos. 229*)
6. I say that Respondent No. 1 has made false and misleading claims before this Hon'ble Tribunal under the heading "*Brief Facts*" at paragraph 6 of the Reply. By doing so, Respondent No. 1 is attempting a **back-door entry** to re-agitate issues and documents relied upon have been already adjudicated upon by this Hon'ble Tribunal and which have attained finality. Such an attempt is impermissible and amounts to an abuse of process. However, without prejudice and for the sake of



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record, the Appellant deals with the averments in paragraph 6 as under:

- a. With respect to para 6(b), it is submitted that **Mr. Isidorio Passanha was never declared a *mundkar*** of the property registered in the name of the foreign national (Respondent No. 1). No order of any competent authority granting such *mundkar* status has been produced or relied upon. On the contrary, the said Isidorio Passanha holds a joint Sale Deed dated 16.09.1993 with Ms. Tereza Rodrigues, who is the owner of Survey No. 54/1-G. Respondent No. 1 is deliberately raising this unfounded plea only to create confusion before this Hon'ble Tribunal. In fact, this point was previously argued before the Hon'ble NGT in appeal No. 16/2017 (WZ).
- b. Further, the RTI reply dated 01.09.2016 relied upon by the Power of Attorney of Respondent No. 1 to claim that House No. 338/B, Passos Ward, Cavelossim, was registered in 1977-1978 (Annexure "C" at page 106 of his reply) **is a forged and fabricated record**. In fact, this point was previously argued before the Hon'ble NGT in appeal No. 16/2017 (WZ). (refer the affidavit in reply of R-1 in appeal No. 16/2017 (WZ) at page 182, para 2).



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- c. The Appellant places on record the RTI Application dated 12.10.2016, obtained by the Power of Attorney of Respondent No. 1, which clearly shows that House No. 338/B, Passos Ward, Cavelossim, was registered in the Panchayat records only in the year 1994-1995.
  
- d. The Appellant filed a complaint dated 07.08.2025 before the Block Development Officer (BDO) seeking verification of the two RTI replies dated 01.09.2016 and 12.10.2016 issued by the then Secretary of the village Panchayat of Cavelossim to the POA of Respondent No. 1. Pursuant thereto, the BDO, vide memorandum dated 13.08.2025, directed the present Secretary of the village Panchayat of Cavelossim to submit a report. In compliance, the present Secretary submitted a report dated 20.08.2025 clearly recording that, as per the Panchayat records and the Demand and Collection Register, House No. 338/B, Passos Ward, was registered only in the year 1994-1995. **This finding conclusively demonstrates that the claim of registration prior to 1991 is false.** It is therefore evident that Respondent No. 1 has been relying on forged and misleading documents to fabricate a case of pre-1991 existence of the structure. Such deliberate falsification and abuse of process warrant serious cognizance by this Hon'ble Tribunal, as it strikes at the



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root of judicial integrity and undermines the sanctity of environmental adjudication.

- e. With respect to para 6(d) and 6(e), the same has been adjudicated in the first appeal No. 16/2017 (WZ). (refer to the appeal memo at G at page nos. 191). It is further denied that the alleged agreement of sale executed which is a non-registered document had any relevance in the execution of sale deed dated 07.09.1993. In fact there is no whisper of such a document being executed in the recitals of the sale deed. The said document has therefore been duly considered by this Hon'ble Tribunal in its earlier adjudication and cannot now be reintroduced to reopen settled issues.
- f. With respect to para 6(i), it is specifically denied that Respondent No. 1 had constructed only a temporary structure in violation of the CRZ Notification. On the contrary, the GCZMA report (Annexure G of the Appeal Memo) clearly records that the structure was converted to a permanent structure. It is further denied that the directions of demolition were duly complied with by Respondent No. 1. The demolition was in fact carried out by the Mamlatdar of Salcete due to his non-compliance.



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7. With respect to para 10, it is specifically denied that the Hon'ble NGT dismissed Appeal No. 16/2017 (WZ) filed by Respondent No. 1 simpliciter. On the contrary, the Hon'ble Tribunal, after considering the material on record and the submissions of both parties, passed a detailed and reasoned order dated 14.12.2018, categorically holding that there was no evidence to show the existence of any lawful structure in Survey No. 54/1 as of 1990. The Tribunal further held that the show cause notice issued by the Panchayat in 1990 did not pertain to the same property and that no nexus was established between the demolished structure and any lawful pre-1991 existence. The dismissal of the appeal was therefore on merits, amounting to a conclusive determination of both fact and law. Once such an adjudication has attained finality, it cannot be reopened under the guise of new arguments or fresh interpretation. Both the GCZMA and the Hon'ble NGT have affirmed that no pre-1991 structure existed, and Respondent No. 1 is estopped from re-agitating this settled issue.
8. With respect to para 11, it is denied to the extent what is stated in para 6 of the reply of the respondent.
9. With respect to paragraph 12 of the Affidavit-in-Reply, it is specifically denied that the earlier GCZMA and NGT orders had no relevance to the existence of the plinth area in question as recorded in the present order. Both authorities clearly held that the structure shown on the survey plan in Survey No. 54/1



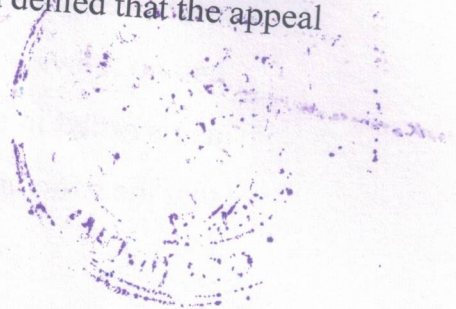
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of respondent nos. 1 did not physically exist. The liberty granted by the GCZMA in its present order dated 29.05.2024 contradicts its own prior demolition order and amounts to an indirect review of the NGT's conclusive findings in its order dated 14.12.2018.

10. With respect to para 13, it is a repetition of para 12 and therefore the appellant is reiterating content of para 12 herein.

11. With respect to paragraph 14 of the Affidavit-in-Reply, it is submitted that the Appellant has clearly established the legal and factual grounds for setting aside the liberty granted by GCZMA. The liberty to reconstruct a structure that was already legally demolished pursuant to valid demolition orders, and which never lawfully existed prior to the 1991 CRZ Notification, is contrary to law and in clear violation of the statutory framework. The CRZ Notification permits reconstruction only of existing authorised structures. Even the Hon'ble Supreme Court has held that an illegal structure, once demolished, cannot be reconstructed or regularised. Hence, the present liberty granted to Respondent No. 1 is impermissible and liable to be set aside.

12. With respect to para 15, it is denied that the appellant is not entitled for any reliefs in the matter and denied that the appeal is without merit.



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13. I state that the attempt to raise the same issues in the present appeal amounts to an abuse of process and is squarely barred by the principle of res judicata, as recognized under Section 11 of the Code of Civil Procedure, 1908, which is applicable to proceedings before tribunals to the extent it advances the cause of justice. Once a competent judicial forum like the Hon'ble NGT has adjudicated an issue finally and attained finality between the same parties, the same cannot be re-opened under the guise of a fresh argument or new interpretation of old documents. The GCZMA vide Order dated 24.03.2017 and the Hon'ble NGT vide order dated 14.12.2018 has confirmed that there was no structure existing prior to the year 1991 before the commencement of the CZ Notifications.

11/2025  
GOA (INDIA)

14. I say that the contents of the above para 1 to 14 are based on facts to my personal knowledge and records.

Solemnly affirmed at Margao on August 2025.

*[Signature]*  
Deponent



Solemnly affirmed before me by;  
Shri/Smt. Adv. Shweta Perera  
Who is identified before me by  
Agelhyam 419382048662  
Shri/Smt. 419382048662  
Who is personally known to me  
PLACE: MARGAO  
DATE: 30/8/2025  
REG. No.: 25/2025

*[Signature]*  
YVONNE DINIZ  
NOTARY No. 548/2025  
GOVT. OF GOA

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

(Application under Section 14, 15 and read with Section

APPEAL NO: Appeal No. 148 of 2024(WZ)

Ms. Sweta Savia Pereira

.... Applicant

V/S

Mr. Walter Josef Egle and anr

.... Respondents

LIST OF DOCUMENTS

| Sr. No | Particular  | Annexure  | Page No |
|--------|---|-----------|---------|
| 1      | <i>Appeal Memo in Appeal, Affidavit-in-Reply of respondent nos. 2 in appeal nos. 16/2017(WZ),</i>         | I (colly) | 162-202 |
| 2      | <i>Judgement dated 17.05.2024 passed by the Court of the District Judge-3, South Goa, Margao in Civil</i> | J         | 203-213 |

|   | <i>Revision<br/>No.5/2024</i>   | <i>Appln.</i> |         |
|---|---|---------------|---------|
| 3 | <i>RTI dated 01.09.2016,<br/>25.10.2016,<br/>20.08.2016 and<br/>Memorandum of BDO<br/>dated 13.08.2025</i>                                    | K (Colley)    | 214-226 |
| 4 | <i>Compliance Report<br/>dated 05.10.2024 filed<br/>by the Mamlatdar to<br/>the Dy: Collector &amp; In<br/>charge of Demolition<br/>Squad</i> | L             | 227-228 |
| 5 | <i>Photograph showing<br/>the compound wall</i>   | M             | 229     |

Date: 30/05/25

Place: Margao

*Aerine*  
The Appellant

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE****AT PUNE****(Under section 16 (1) (g) of the National Green Tribunal Act, 2010****Appeal No. 16 /2017**

1. Mr. Walter J. Eagle,  
R/o H. No. 338/B, Passos Ward,  
Cavelossim, Salcete Goa.  
Through his Power of Attorney  
Mr. Antonio Varun Carvalho  
Major of age,  
R/o Borda, Salcete Goa. ...Appellant

V/s

1. The Member Secretary  
Goa Coastal Zone Management Authority  
Having office at Saligao, Goa.
2. Miss Sweta Savia Pereira  
Major in age, Advocate,  
Resident of H. No. 144-A,  
Gomes vaddo, cavelosim  
Salcete-Goa.
3. The Collector & District Magistrate (South)  
Having office at Matany Saldanaha Complex,

Margao Goa.



4. The Dy. Collector & S.D.O  
Having office at Matany Saldanaha Complex,  
Margao Goa.
5. Village Panchayat of cavelossim  
Through its Secretary,  
Cavalosiim Salcete Goa ...Respondents

**(Above are the registered addresses of the parties)**

**APPEAL UNDER SECTION 16(1) (g) OF**  
**NATIONAL GREEN TRIBUNAL ACT,**  
**CHALLENGING THE ORDER DATED**  
**24.03.2017 PASSED BY GOA COASTAL**  
**ZONE MANAGEMENT AUTHORITY.**

**MOST RESPECTFULLY SHOWETH:**

1. The Appellant is impugning the Order dated 24.03.2017, issued by Respondent No. 1 (Goa Coastal Zone Management Authority), whereby the Appellant is directed to demolish structure belonging to Appellant located in the property having Survey no. 54/1, Cavelossim, Salcete Goa. Annexed and marked as **Annexure-1** is a copy of Order dated 24.03.2017.
2. The Respondent No. 1 issued the said order based on the decision taken at 140<sup>th</sup> meeting of Respondent no. 1. The



minutes of the said meeting indicate that Respondent no. 1 relied solely on report of inquiry committee which held that structure was constructed after the date of Coastal Regulation Zone Notification.

3. In its report, the Inquiry Committee held that there are no documents to indicate that the said structure was existing prior to 1991.
4. Appellant submits that in the first place, it was incumbent upon Respondent no. 1 to deal with matter independently and not to decide the same based entirely on report of Inquiry Committee. Secondly, neither the inquiry committee nor the Respondent no. 1 paid any heed to the documents submitted by the Appellant which clearly showed that the structure was in existence prior to 1991. Annexed and marked as **Annexure 2-Colly** are the compilation of documents produced by the Appellant before the Authority.
5. Appellant gives below the facts which are necessary and relevant.

A. Survey no. 54/1 is a large property admeasuring about 14850 sq. mts. This property originally belonged to Fabrica da Igreja da Carmona. The said property was divided into plots which was then sold to various purchasers. The Survey records show that there were houses owned by various people existing in the said property among them was a structure belonging to one

Isidoro Pasanha. Annexed and marked as Annexure 3 is a copy of Form I and XIV.

- B. This structure belonging to Isidoro Pasanha was within plot admeasuring about 190 sq. mts.
- C. By agreement of sale dated 22.07.1993, the said Isidoro Pasanha agreed to sell to one Joanita Coutinho, all his rights to the said plot (B). Annexed and marked as **Annexure -3** is a copy of agreement of sale dated 22.07.1993
- D. By Deed of Sale dated 07.09.1993, the owners i.e. Fabrica Igreja da Carmona sold to the said Joanita Coutinho, the said plot D admeasuring 190 sq. mts. Which included a structure mentioned in the survey records. The said structure is also depicted in the plan annexed to the said Sale deed. Annexed and marked as **Annexure -4** is a copy of Sale deed dated 07.09.1993.
- E. The Appellant purchased the said plot D from Joanita Coutinho, by Deed of Sale dated 18.11.1996. The structure in this property/plot in the mean time was registered by Joanita Coutinho with the Village Panchayat and was allotted house no. 338/13.
- F. Sometime in the year 1990, before all the above transactions taken place, said Isidoro Pasanha had added a room on the terrace.



6. A complaint was filed dated 05.02.2014, by one Sweta Perceia that Appellant had put up an illegal construction in said plot. Annexed and marked as Annexure-5 is a copy of complaint dated 05.02.2014.
7. It is pursuant to this complaint that the inquiry was initiated by Respondent No. 1 culminating in Impugned Order.
8. Show cause notice was issued on 28.12.2015 which was replied to on 18.02.2016. Further reply was also filed on 25.10.2016. During the course of inquiry, the Appellant also filed an application bringing on record various documents.
9. In the meantime, Appellant also filed a complaint against the said Sweta Pereira for illegal construction and illegal filling of pond existing in other part of said property bearing Survey No. 54/1.
10. In the documents relied upon by the Appellant, was one notice dated 01.10.1990 issued by Village Panchayat to Isidoro Pasanha for having illegal constructed room with laterite stone.
11. This document was relied on to demonstrate that the structure against which action was sought to be initiated was in fact constructed prior to 1991.

12. Significantly, the said Sweta Pereira also relied on very same letter of Village Panchayat to contend that structure constructed by her was in existence prior to 1991.

13. In view of this position, the Appellant submitted before the authorities that both the inquiries may be conducted simultaneously. The authority also directed its Inquiry Committee to conduct a joint site inspection which was then carried out by the Inquiry Committee. However site inspection was carried out of only Shweta Pereira structure. However, subsequently the authority decided to treat both cases independently and relying on the report of the Inquiry Committee, directed demolition of Appellant's structure. The letter dated 01.10.1990 was not even considered by the Inquiry Committee or by Respondent no. 1. It may be noted that the Appellant was not served by the Inquiry Committee.

14. The Inquiry Committee has now thereafter on 20.03.2017, submitted its report in respect of the complaint filed by Appellant against the structure of the said Sweta Pereira. Significantly the Inquiry Committee rejected the contention of the said Sweta Pereira that the letter dated 01.10.1990 pertains to her structure but more importantly, the Inquiring Committee has clearly held that the said letter is in respect of the structure existing in plot D (plot belonging to the Appellant).

Once this finding was given, there was no question of Appellant structure being ordered to be demolished.



15. Independent of other documents which by themselves established the existence of structure before 1991, the said letter dated 01.10.1990 clinches the issue. However, as submitted earlier, neither Inquiry Committee nor Respondent no. 1 even referred to said letter, while making a drastic order of demolition.

16. Appellant therefore challenged the said impugned Order before this Hon'ble Court on the following grounds which are urged without prejudice to one another.

**GROUND**

**I**

The Impugned Order is absolutely contradictory to the material and evidence on record.

**II**

The Order of Respondent no. 1 is without application of mind and without exercising jurisdiction vested in it

**III**

The Impugned Order relies solely on report of Inquiry Committee.

The Respondent no. 1 cannot abdicate its functions and delegate to same to Inquiry Committee.



The report of the Inquiry Committee is for assistance of Respondent no. 1 to initiate action in the matter. The report was dated 15.12.2015 and based on the same show cause notice was issued on 28.12.2015. The Respondent no. 1 has to therefore independently decided the matter based on stand taken by the Appellant and documents produced by Appellant. This Respondent no. 1 has failed to do and therefore the Impugned Order cannot be sustained.


#### IV

Without prejudice, the various documents produced by the Appellant are not even considered. The Appellant has produced Sale Deed with respect to plot D and plans annexed to said Sale Deed clearly show existence of the structure prior to 1991.

In any case, the authorities after having decided to inquire into both the show cause notices simultaneously, proceeded to decide Appellant's matter first. The said letter dated 01.10.1990 was not even considered.

#### V

In the Inquiry report pertaining to Sweta Pereira, the Inquiry Committee now holds that said notice



dated 1.10.1990 is in respect of structure existing in Plot D. This very fact is enough for the authority actually now to withdraw the demolition notice issued to the Appellant. Annexed and marked as **Annexure -6** is a Inquiry Report pertaining to illegal construction of said Sweta Pereira.

#### VI

Such other grounds as may be raised at the time of hearing.

17. Appellant therefore submits that the impugned order directs to demolish the structure and to restore the land to its original condition within 15 days from the date of receipt of this order failing which Dy. Collector & S.D.O shall remove the structure within period of two weeks. The said order has been received by the Appellant on \_\_\_\_\_. Hence Appellant's are entitled for urgent interim relief in the nature of stay on execution of Impugned Order dated 24.03.2017.
18. In view of above grounds the Appellant is entitled for appropriate order/direction quashing and setting aside Impugned Order dated 24.03.2017.
19. The Appellant submit that they do not have alternate or an equally efficacious remedy and if the reliefs prayed for herein are granted, they will be complete in themselves.



- 20. The Appellant has not filed any other Petition concerning the subject matter of this Appeal, either in this Hon'ble High Court or in the Hon'ble Supreme Court of India.
- 21. The cause of action has arisen within the jurisdiction of this Hon'ble Tribunal and hence this Hon'ble Tribunal has the jurisdiction to entertain and finally dispose off this Appeal.
- 22. The Appellant undertakes to remove objection as notified by the office of this Hon'ble Tribunal. The annexures to this appeal are photocopies of the originals.
- 23. The Appellant has received caveat filed by said Sweta Pereira before this Hon'ble Tribunal. the Appellant has therefore served copy of this Appeal along with urgent circulation notice to the said Sweta Pereira through private service.
- 24. Appropriate Court fee has been paid . .

**PRAYER**

Petitioners therefore pray that this Hon'ble Court be pleased to;

- a. Issue a appropriate direction or an order quashing and setting aside the Order dated 24.03.2017, passed by the Respondent no. 1 directing demolition of structure/house belonging the Appellant in Survey No. 54/1 of Village Cavelosim , Salcete Gpa.



- b. Pending hearing and disposal of the present petition stay the Impugned Order dated 24.03.2017.
- c. Ad-interim ex-parte reliefs prayer in terms of prayer clauses (b);
- d. Such other and further orders as this Hon'ble Court deems fit in the circumstances of the case.

Panaji-Goa

Date:- 07/04/2017.

*Shalva*  
Appellant

*Prudhvi S. Galbi*

Adv. for the Appellant

**VERIFICATION**

I, Mr. Antonio Varun Carvalho, Power of Attorney holder of Appellant, Major of age, Indian National, R/o Borda, Salcete Goa, the Appellant above-named, do hereby verify that the contents of paras 1 to 3, 4(p), 5 to 15, 16(p), 17, 18, 20 to 24 are true to my knowledge and whatever stated in the remaining paras are based on legal submissions.

Place:-Panaji, Goa

Date:-31/03/2017

*Shalva*  
DEPONENT

Identified by me:-

*Prudhvi S. Galbi*  
Advocate for the Appellant

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8 APR 2017

I hereby attest the signatures / ~~LET~~  
of the Executants namely Shri / ~~Smt.~~

Mr. Antonio Varun Carvalho  
Power of Attorney holder of Appellant  
R/o. Borda, Salcete, Goa who has  
been identified before me vide  
his Diving licence bearing no.  
GA08 1994004722 issued  
on 01/09/1994 by Assistant  
Director of Transport Margao  
Goa. Registered under no. 348.

BEFORE ME

(ASHOK S MACHELKAR)  
NOTARY  
PANAJI - GOA  
INDIA

8 APR 2017



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**BEFORE THE NATIONAL GREEN TRIBUNAL AT PUNE**

**WEST ZONE**

**Appeal No. /2017**

Mr. Walter J. Eagle ..... Appellant

V/s

The Member Secretary,  
Goa Coastal Zone Management  
Authority and Anr.

..... Respondents

**AFFIDAVIT**

I, Mr. Antonio Varun Carvalho, Power of Attorney holder of Appellant, Major of age, Indian National, R/o Borda, Salcete Goa, the Appellant above-named, do hereby on solemn affirmation state and submit as under: -

1. I say that I am filing the present Appeal . I have read and understood the contents of the above Appeal and understood the contents of the same.
2. I say that the annexures to this Appeal are the true copies of the respective originals.
3. I say that what is stated by me in paras 1 to 3, 4(p), 5 to 15, 16(p), 17, 18, 20 to 24 of the petition are true to my own knowledge and based on the records and the contents of the

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remaining paras are in the nature of legal submissions, which I believe to be true.

4. I say that what is stated by me in the foregoing paras is true to my own knowledge.

Solemnly affirmed at Panaji-Goa

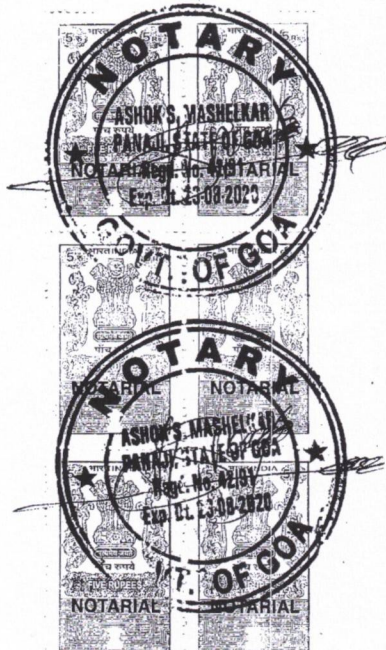
On this 7<sup>th</sup> day of April, 2017

*António*  
DEPONENT

Identified by:-

*Preetm N. Talaulikar*

(Adv. Preetm N. Talaulikar)



I hereby attest the signatures ~~of the~~  
of the Executants namely Shri / ~~Stat.~~  
Mr. Antonio Varun Carvalho Power  
of Attorney holder of Appellant Rto.  
Borda, Salcete Goa, who has been  
identified before me vide his Driving  
licence bearing No. GA08 1994004722  
issued on 01/09/1994 by Assistant  
Director of Transport Margao -  
Goa. Registered under No. 349.

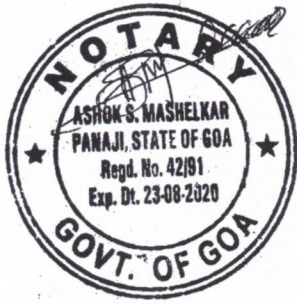
SWORN BEFORE ME

*Ashok S. Mashelkar*  
(ASHOK S. MASHELKAR)  
NOTARY  
PANAJI - GOA  
INDIA

- 8 APR 2017.

- 8 APR 2017

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BEFORE THE NATIONAL GREEN TRIBUNAL AT PUNE

WEST ZONE

Appeal No. /2017

Mr. Walter J. Eagle

..... Appellant

V/s

The Member Secretary,

GCZMA and others

..... Respondents

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| 1     | Compilation of documents produced by the Appellant before the Authority. | Annexure 2<br>Colly | 30 - 106  |
| 2     | copy of agreement of sale dated 22.07.1993                               | Annexure 3          | 107 - 110 |
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77/17  
10/11/17  
[Signature]

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|   |   |            |         |
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| 5 | Inquiry Report pertaining to illegal construction of said Sweta Pereira | Annexure 6 | 146-169 |
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Place: Margao, Goa.

Date: 8/4/2017

*Beula W. Tully*  
Adv for Appellants

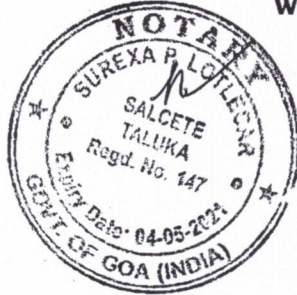
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(Annexure I copy)

**BEFORE THE NATIONAL GREEN TRIBUNAL,**

**WESTERN ZONE BENCH, PUNE**



**Appeal No. 16 /2017**

**MA No. 117/2017**

**(Caveat No. 5/2017)**

**Mr. Walter Josef Eagle**

**.... Appellant**

**V/S**

**The Goa Coastal Zone**

**Management Authority, and ors. .... Respondents**

**AFFIDAVIT IN REPLY OF RESPONDENT NO.2**

I Miss Sweta Savia Pereira, Age Major, Occ : Advocate,  
R/at H.No 144/A, Gomes Ward, Cavelossim, Salcete Goa  
- 403731, the respondent No. 2, do hereby solemnly  
state on solemn affirmation as under:

1. I say that I am conversant with the facts of the present case. And that I have read the application for Interim relief and memo of the Appeal Petition

A handwritten signature in black ink, appearing to be 'S' or 'Sweta', located at the bottom left of the page.



- and have understood the contents thereof.
2. I say that I am filing this reply with the limited purpose of opposing the issue of maintainability of Application for Interim relief and craves leave to filing addition reply / rejoinder on the basis of any subsequent issue which may be delved into at later stage pertaining to the appeal.
  3. I say that the interim relief/appeal memo is not maintainable and required to be dismissed.
  4. I say that the appellant has approached this Hon'ble Tribunal with unclean hands. The appellant has suppressed several vital material and relevant facts from this Hon'ble Court with intent to misguide this Hon'ble Tribunal.
  5. I at the outset submit that, the following preliminary objections are raised with regards to the maintainability of the present application for interim relief.
- I. **Conduct of the Appellant before the Hon'ble Tribunal with Objective to dodge receipt of service: In order to dismiss the matter for non service and to prolong the matter / to keep the**



matter in abeyance until the service is completed in OA 36/2016 (current status - disposed)

- a. Wherein the Appellant Antonio Varun Carvalho acting as a POA of the Appellant in the present application had refused to accept services on behalf of the Appellant in OA. 36/2016 and plainly informed the Court that he does not want to receive/ accept any notices on behalf of the appellant and his name may be deleted from the array of parties as he does not have any individual interest vide Order dated 02/08/2016.
- b. Prior to the filing of OA 36/2016, Varun Carvalho had appeared as a POA of appellant before the GCZMA vide his application for extension of time dated 14/01/2016 to file reply to the show cause cum stop work order dated 28/12/2015 and subsequently filed his reply dated 18/02/2016 to the show cause cum stop work order and was therefore made a party to the proceedings in OA 36/2016 which clearly mentioned in Para .2 of the

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application of OA 36/2016



*Copy of the extension of time dated 14/01/2016 and reply dated 18/02/2016 to the show cause cum stop work order marked and annexed as*

**Annexure 1 Colly**

c. After this Hon'ble Tribunal was pleased to disarray the appellant on the basis of his submission which was recorded in order dated 2-08-2016 in OA 36/2016 and when the matter was remanded back to the GCZMA for hearing and compliance; once again Varun Carvalho appeared before the authority as a POA of appellant.

Copy of the order dated 2/8/2016 is marked and annexed as **Annexure 2**

d. In view of the above, it is abundantly clear that the appellant herein is habitual in playing foul with the authorities including the Hon'ble Tribunal in order to delay the proceedings in OA 36/2016

II. **Documents have been forged, manipulated, altered in material particulars by the**



**Appellant pertaining to the subject matter of the property/structure**

- a. The appellant/POA has been forging and manipulating the documents in order to prove a case that the structure which is the subject matter of this interim relief/appeal memo was in existence prior to 1991 as well as to prove that the land is non agricultural land.
- b. The appellant/POA has produced a reply dated 7/10/2016 to the GCZMA in OA application No. 36/2016 (WZ) of furnishing an RTI reply dated 1/9/2016 issued by the Village Panchayat of Cavelossim stating that the House No. 338/B was registered in the year 1977-1978 which is a fabricated document.

*Copy of the RTI reply dated 7/10/2016 marked and annexed as **Annexure 3***

- c. I after perusing the reply filed by Varun Carvalho (who is acting as a POA of Appellant) dated 7/10/2016 to the GCZMA in OA application No. 36/2016 (WZ) immediately filed my reply dated 10/10/2016 rebutting

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his claim that the House No. 338/B was registered in the year 1977-1978 in the registrar of house tax maintained by the Village Panchayat of Cavelossim.

I submitted the response dated 6/10/2013 provided by the Village Panchayat of Cavelossim to the R.T.I application of respondent nos. 2 dated 10/09/2013 wherein the Village Panchayat of Cavelossim confirmed that the House Tax for the said house was registered from the year 1994 onwards.

*Copy of the reply dated 10/10/2016 to the GCZMA, response dated 6/10/2013 to the RTI application dated 10/09/2013 is marked and annexed as*  
**Annexure 4-Colly**

d. I also want to bring to the notice of this Hon'ble Tribunal that the Appellant has forged, manipulated, altered in material particulars the Town and Country Planning (hereinafter referred as "TCP") Report cum order with reference number TPN/CONV/CAVE/54/1/98/1246 and reference to SDO/CONV/113/98/728 DATED



6-4-98 for seeking post facto permission from the RBI to purchase a property in Goa

- e. One of the document submitted while seeking RBI permission for the execution of the Sale Deed dated 18/11/1996 is the report sent by the Sr. Town Planner, TCP department, South Goa Office, Margao to the Dy. Collector and Sub-Divisional Officer, Margao Goa dated 14/05/98 bearing No. CONV/Cave/SG/1/98/1246. The same is apparently signed by the Sr. Town Planner, B. K. Sutaria on the 13.05.98. However, on a perusal of the copy of the report bearing identical outward No. and date and also apparently signed by B. K. Sutaria, Sr. Town Planner on the 13.05.98 furnished by TCP contains absolutely contrary details. In the first place the name of the applicant in the document furnished by the R.B.I., the name of the applicant is shown as Shri Walter Egle Joseph, whereas in the copy furnished by the TCP department, the name of the applicant is shown as Smt. Joanita Coutinho. The signature of B.K Sutaria is also not matching

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as being fabricated. The copy furnished by the RBI carries the full signature purporting to be of B. K. Sutaria, in the copy furnished by the TCP, there is a different signature of the Sr. Town Planner, Mr. B. K. Sutaria. The copy of the document as furnished by the RBI carries the following endorsement at the foot of the report above the signature of the Sr. Town Planner:

***"This is to certify that the land bearing S. No. 54/1 of Cavelossim admeasuring 190 sq mts. is non-agricultural and is meant for residential use."***

The endorsement at the foot of the report in copy furnished by TCP, is as under:

***"Further I am to inform you that Area applied for conversion is effected by road widening area and fall within 100 mtrs from River Sal for which approval from G.I.S.C.E. shall be obtained."***

*Copy of the Town and Country Planning (hereinafter referred as "TCP") Report cum order with reference number TPN/CONV/CAVE/54/1/98/1246 and reference to SDO/CONV/113/98/728 DATED 6-4-98 received under RTI from RBI as well TCP is marked and annexed as Annexure 5-Colly*

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f. I submit that this property is bought in contravention to Section 31 (1) of the Foreign Exchange Regulation Act, 1973 and Section 6(3) (1) of Foreign Exchange Management Act 1999. As per the act, the foreign national cannot purchase property in India which is an agricultural land.

g. I submit that the appellant has also produced yet another fabricated document which is a non registered document to show a title of Isidorio Passanha to Plot "D" of the appellant by agreement of Sale Deed dated 22/7/1993 wherein, it states that Isidorio Passanha sold the property to Joanita Coutinho. This is the **ONLY NON REGISTERED DOCUMENT** in the entire case which is non-est in the eyes of law.

*Copy of the agreement of Sale Deed dated 22/7/1993 is marked and annexed as **Annexure 6***

I would like to now address the 'Para wise submissions in the appeal under section 16(1) (g) of

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the NGT Act challenging the order dated 24/03/2017 passed by the GCZMA

A. The reference to para, 2 of the appeal memo I say that it is denied that the decision of the GCZMA was completely based on the enquiry report. The GCZMA considered not only the report of the enquiry report but also oral submissions and other documents such as the land Acquisition award plan, RTI responses from various authorities confirming that no licenses were obtained for the construction/reconstruction/repair of the Bungalow in plot D which is an area affected by CRZ III. The respondent submits that the GCZMA has rightly issued the demolition order to the appellant.

B. The reference to para 3 of the appeal memo I say that it is admitted that there are no documents to indicate the structure in plot D was existing prior to 1991. **The land Acquisition award number LQN-II/ADC/13/83 dated 24/04/1989** passed by the deputy collector wherein the said structure i.e. "C" mentioned in the form I and IV under the name of Isidorio Passanha and on the survey plan conducted in the year 1971-72 was **DEMOLISHED**



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**DURING THE SAID ACQUISITION** for construction of PWD road from Cavelossim church to Assolna ferry point and **is clearly depicted in the acquisition plan as demolished** (file No. LS/LQN/PWD/634/82)



Neither there are any documents to show such as house tax, water tax, electricity tax or any permission from any authority that the structure existed prior to 1991

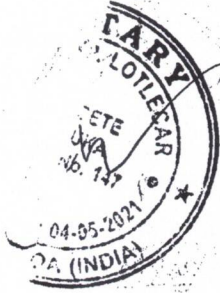
*Copy of the plan attached to the Acquisition award for the construction of PWD road from Cavelossim church to Assolna ferry point (file No. LS/LQN/PWD/634/82), RTI responses from TCP, GCZMA, Panchayat confirming that construction/repair/reconstruction licenses have not been granted is marked and annexed as **Annexure 7-Colly***

C. I respectfully submit that as per the complaint filed by me to the Public Works Department dated 17/12/2015 regarding encroachment over drinking water supply pipeline by erecting illegal bungalow and Sewage Septic Tank, the PWD carried out site inspection on 06/01/2016 and confirmed that the allegation mentioned in the complaint is true and

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is in serious violation of water supply bye laws which is more likely to pose danger to the health of the consumer. From the report dated 16/2/2016, it is abundantly clear that there is an encroachment over drinking water pipeline by constructing Illegal Bungalow and Sewage Septic Tank. The said water connection was provided to the consumer in the year 1996 and therefore based on the report of the PWD department, it is clear that the said construction has taken place post 1996 because no water connection will be provided to a consumer underneath **somebody else's house** or a sewage septic tank.



*Copy of the complaint to PWD dated 17/12/2015, site inspection report dated 16/2/2016, is marked and annexed as **Annexure 8 Colly***

D. The reference to para 4 are denied. The appellant has intentionally not provided the Land Acquisition plan in the appeal memo in order to conceal the fact that the structure C was demolished during the said acquisition which is clearly depicted on the acquisition plan and has only exhibited the award to the appeal memo to

misguide the Hon'ble Tribunal.

E. The reference to para 5 (A) of the appeal memo the respondent nos. 2 states that the survey nos 54/1 of village cavelossim belonged to Fabrica da Igreja da Carmona and the said property was divided into various plots and **part of the plot was purchased by Tereza Rodrigues e Pereira and Isidorio Passanha vide a deed of sale dated 16/9/1993.**



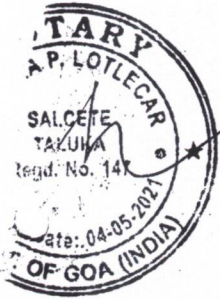
The house mentioned in the other rights on the form I & XIV as Isidorio Passanha was demolished during the Land Acquisition for the construction of PWD road from Cavelossim church to Assolna ferry point as mentioned in point B hereinabove. The survey records mentioned in form I & XIV was in accordance to the survey conducted in the year 1971-72.

*Copy of deed of sale dated 16/09/1993 is annexed and marked as **Annexure 9***

F. The reference to para 5 (B) of the appeal memo the respondent nos. 2 states that it is denied in totality that there was any structure in plot D belonging to Isidorio Passanha since Isidorio Passanha was never the owner of Plot D.

*[Handwritten signature]*

G. The reference to para 5 (C) of the appeal memo the respondent nos. 2 states that the document referred under point 5 (C) is a fabricated document as mentioned in para II (g) hereinabove. **This document is the only non registered document in the entire story** and has been fraudulently created to show title relationship of Isidorio Passanha with reference to plot D of the property surveyed under 54/1 in order to grab and claim the show cause notice No VPC/89-90/123 dated 23/7/90 issued by the village panchayat of cavlossim dated 1/10/1990 to Isidorio Passanha with reference to respondent nos. 2 property which has been hijacked by the appellant from the list of documents submitted by the respondent nos. 2 in OA 36/2016.



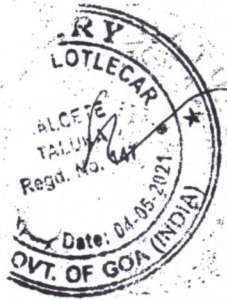
The said document is defeated by following flaws:

- i. Late Isidorio Passanha could have not conveyed the property to Joanita Coutinho since he was not the title holder of the property

*[Handwritten signature]*

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- ii. The agreement brings out the conveyance of the property who is not the owner of the property.
- iii. The Para 5(C) is hit by Nemo Dat Quod Non Habet " a person cannot convey better title than what he has".
- iv. The said document is a non registered document and the said agreement is thus a farce and cannot be considered to be a valid public document.



H. With reference to para 5(D) of the appeal memo I deny that there is a mention of any structure in the sale deed dated 07/09/1993 purchased by Joanita Coutinho from Fabrica da Igreja da Carmona. The property of "Plot D" referred to was admeasuring 190 square meters without any structure as on date of deed of sale dated 7/9/1993. It is also pertinent to note that the sale deed is executed in the year 1993 and not prior to 1991 or 1991.

I. The reference to para 5(E) of the appeal memo the reference is made to the PWD inspection report and sketch dated 16/2/2016 which categorically reveals that the portion of land on which the

present illegal structure stands erected which is the subject matter of demolition before this authority below its foundation there lays drinking water connection pipeline which connection was taken in the year 1996 and therefore it is evident that the illegal construction was erected after the PWD water pipeline was laid.



J. With reference to para 5(f) of the appeal memo the respondent denies that Isidorio Passanha constructed a room on the terrace. There was no structure existing on plot D and hence the question of construction of room on the terrace does not arise. Clever attempt is sought to be made by the appellant by interconnecting show cause notice dated 1990 to his structure in plot D that it was issued for adding a room on the terrace. The clever concoction made out by the appellant is to confuse the Hon'ble Tribunal. Wherein the referred document i.e. show cause notice is pertaining to our residential structure which even today is of the laterite structure comprising of ground floor as indicated in the show cause notice.

Secondly Isidorio Passanha was never the

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owner of the plot D as the plot D was in complete custody and care under Joanita Coutinho as a tenant/mudkar which has been admitted in the sale deed dated 7/9/1993. Thirdly if the house existed prior to 1991 then the water pipeline connection taken by us in the year 1996 would not have been found underneath the bungalow of the appellant.



K. With reference to para 8 of the appeal memo the appellant **produced a fraudulent and fabricated document i.e. the RTI reply dated 1/9/2016** to the GCZMA in the remand proceedings of OA application No. 36/2016 (WZ) issued by the Village Panchayat of Cavellossim stating that the House No. 338/B was registered in the year 1977-1978 to prove that the structure was existing prior to 1991.

L. With reference to para 9 of the appeal memo is concerned it is denied that we have filled up the pond. The said pond still exists in the property. It is also denied that there is any illegal construction carried out by us. The POA of the appellant has been filing false complaint on us just to pressurise us to withdraw from the complaint which is the

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subject matter of this appeal. The POA of the appellant had filed a false complaint on our residential house claiming to be illegal construction which has been rightly dismissed by the concerned authorities.



M. With reference to para 10, 11 and 12 of the appeal memo I say that the appellant has failed to prove that the show cause notice belongs to his structure on the following grounds:

- a. Firstly it does not say that a room with laterite stone is constructed on the terrace
- b. Secondly the property belonging to the appellant predecessor is Joanita Coutinho and not Isidorio Passanha.
- c. Thirdly the structure "C" which is mentioned under the survey Plan and form I & XIV of property surveyed under 54/1 was demolished during the Acquisition of PWD road from Cavelossim church to Assolna ferry point which is clearly depicted in the acquisition plan as demolished (file No. LS/LQN/PWD/634/82) which has been confirmed by the GCZMA enquiry Committee



arbitrary, capricious and have been arrived at without considering the evidence on record. The findings of the enquiry are unreasoned and ex facie reveals that the documents have been digressed from and the conclusion arrived at is on unilateral belief of the case put forth by the complainant.



b. As per the title documents Isidorio Passanha was the joint owner of the property owned by us and not the property of the appellant. The Structure "C" mentioned in Form I & XIV under Isidorio Passanha was demolished during the Acquisition of PWD road from Cavelossim church to Assolna ferry point which is clearly depicted in the acquisition plan as demolished (file No. LS/LQN/PWD/634/82) and has been confirmed by the GCZMA enquiry Committee vide their enquiry report dated 15/12/2015. Hence the question of its existence does not arise.

c. The mere entry in the revenue records does not convey any title over the property. It needs to be corroborated with evidence.

d. Vide sale dated 7/9/1993 Joanita Coutinho purchased the property from Fabrica de Igreja Carmona without a structure wherein she was a tenant/mundkar of the said property which has been clearly mentioned in her deed of sale.



- e. The enquiry committee cannot come to an assumption that ferry point is with reference to plot D. In the year 1991 the entire survey 54/1 was belonging to Fabrica de Igreja which was occupied by tenants and mundkar. Our property is also at the ferry point. It is pertinent to note that, the show cause notice issued by village panchayat cavelossim should correlate to the title of the property acquired to Isidorio Passanha and just cannot correlate by an assumption that 54/1 of plot D of the appellant is adjacent to ferry point. At that point in time the land mark was a ferry point since all the houses were falling under one ward and under one survey number i.e. 54/1 of village cavelossim.
- f. The enquiry committee has considered the fabricated document (**the only unregistered**

document in the entire controversy)

submitted by the appellant to show the relationship with Isidorio Passanha i.e Sale agreement dt. 22/07/1993 Isidorio Passanha (not a title holder) sold to Joanita Coutinho. This agreement is non est in the eyes of law (a) The village panchayat of cavlossim vide resolution no. 4(6) 25/10/1995 indicated that the H.No 338-C was issued to the EXISTING HOUSE which belongs to us.



*Copy of the compilation of documents submitted by the respondent nos. 2 before the enquiry Committee of GCZMA against complaint filed by Varun Carvalho on the respondent is marked and annexed as **Annexure 10***

6. I say that I have filed a review application of the report dated 20/3/2017 before the enquiry committee of GCZMA and the hearing is posted on 04/05/2017.
7. With reference to the prayer clause of the appeal memo/interim relief, I deny that the appellant is entitled to any final and/or interim reliefs.
8. For the reasons set out hereinabove, I most

respectfully pray that the above appeal memo/ad interim relief may kindly be dismissed with exemplary cost.

Solemnly Affirmed at Margao on this 25<sup>th</sup> day of April 2017

*Pereira*  
Deponent



**SOLEMN AFFIRMATION**

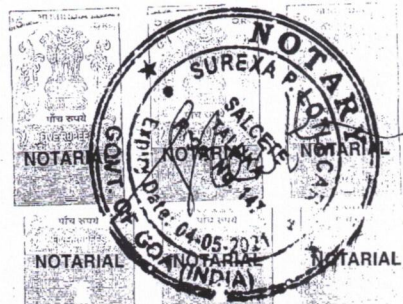
I, Miss Sweta Savia Pereira, Age Major, Occ : Advocate, R/at H.No 144/A, Gomes Ward,Cavelossim, Salcete Goa - 403731, the respondent nos.2 herein do hereby state on solemn affirmation that what is stated in paragraph nos. 1 to 8 is true and correct to the best of my knowledge and belief. Hence, solemnly affirmed at Margao.

Dated this 25<sup>th</sup> day of April 2017.

Margao Goa

*Pereira*  
Deponent  
Subjected by Driving  
Licence No. 9A081999007316/  
Dt. 18/01/99.

Solemnly affirmed before me by  
Miss Sweta Savia Pereira  
Who is identified by  
D.L  
to whom I personally know  
Reg. No. 3641/2017  
Date 25/04/2017  
*[Signature]*  
SUREXA P. LOTLECAR  
NOTARY, MARGAO  
SALCETE TALUKA  
STATE OF GOA (INDIA)



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Annexure I Colly

**BEFORE THE NATIONAL GREEN TRIBUNAL,****WESTERN ZONE BENCH, PUNE****Appeal No. 16 /2017****MA No. 117/2017****(Caveat No. 5/2017)****Mr. Walter Josef Eagle****.... Appellant****V/S****The Goa Coastal Zone****Management Authority and ors. .... Respondents****INDEX**  
**Compilation-II**

| <b>Sr. No.</b>  | <b>Particulars</b>  | <b>Exhibit</b>   | <b>Page Nos</b> |
|---|---|------------------|-----------------|
| 1   | Affidavit in reply of respondent nos. 2 to the Appeal Memo  |                  | <u>1-23</u>     |
| <b>Conduct of the Appellant before the Hon'ble Tribunal</b>   |   |                  |                 |
| 1   | Copy of the extension of time dated 14/01/2016 and reply dated 18/02/2016 to the show cause cum stop work | Annexure 1 Colly | 24-56           |
| 2   | Copy of the order dated 2/8/2016  | Annexure 2       | 57-58           |
| <b>Documents forged, manipulated, altered in particular pertaining to the subject matter of the structure</b> |   |                  |                 |
| 1   | Copy of the RTI reply dated 7/10/2016   | Annexure 3       | 59-61           |
| 2   | Copy of the reply dated 10/10/2016 to the GCZMA, RTI reply dated 6/10/2013                                | Annexure 4 Colly | 62-68           |
| 3   | Copy of the Town and Country Planning (hereinafter referred as  |                  |                 |

|  |   |                   |         |
|--|---|-------------------|---------|
|  | "TCP" Report cum order with reference number TPN/CONV/CAVE/54/1/98/1246 and reference to SDO/CONV/113/98/728 DATED 6-4-98 received under RTI from RBI as well Town and Country Planning   | Annexure 5 Colly  | 69-70   |
| 4  | Copy of the agreement of Sale Deed dated 22/7/1993  | Annexure 6        | 71-74   |
| <b>Other Documents relied by the respondent nos. 2</b> |   |                   |         |
| 1  | Copy of the plan attached to the Acquisition award for the construction of PWD road from Cavelossim church to Assolna ferry point (file No. LS/LQN/PWD/634/82, RTI responses from TCP, GCZMA, panchayat confirming that construction/repair/reconstruction licenses have not been granted | Annexure 7 Colly  | 75-77   |
| 2  | Copy of the complaint to PWD dated 17/12/2015, site inspection report dated 16/2/2016   | Annexure 8 Colly  | 80-85   |
| 3  | Copy of deed of sale dated 16/09/1993   | Annexure 9        | 86-109  |
| 4  | Copy of the compilation of documents submitted by the respondent nos. 2 before the enquiry Committee of GCZMA against complaint filed by Varun Carvalho   | Annexure 10 Colly | 110-126 |

Date : 24 /04/2017.

*Sereins*  
Respondent Nos. 2

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Annexure J

GASG010001482024



|               |                   |
|---------------|-------------------|
| Presented on  | 25.01.2024        |
| Registered on | 25.01.2204        |
| Decided on    | 17.05.2024        |
| Duration      | Years Months Days |
|               | - 03 22           |

**IN THE COURT OF THE DISTRICT JUDGE-3, SOUTH  
GOA, MARGAO.**

**(Before: Sudhir S. Shirgaonkar, District Judge-3,  
South Goa, Margao)**

**Civil Revision Appln. No.5/2024**

Mr. Walter Josef Egle,  
Son of Walter Anton Egle,  
Aged about 67 years,  
Represented by Power of Attorney Holder  
Mr. Varun Carvalho,  
Vide POA dated 25.08.2014  
Executed before Notary

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Adv. R. M. Lotlikar  
Under No.4952/14,  
C/o House No.338/B,  
Passos Ward  
Cavelossim, Salcete Goa.

.... Petitioner  
Revisionist

Vs

1. Miss Sweta Pereira,  
Daughter of Cassiano J. M. Pereira,  
Aged about 40 years,  
Resident of House No.144/A,  
Gomes Ward,  
Cavelossim, Salcete Goa.

2. Village Panchayat Cavelossim  
Through its Sarpanch/Secretary,  
Casvelossim, Salcete Goa.

..... Respondents

Ld. Advocate Shri N. Marathe present for the applicant at the time of arguments and also present at the time of passing judgment.

Respondent no.1 present in person at the time of filing written arguments and also at the time of judgment.

None present for the respondent no.2 at the time of filing written arguments and judgment.

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## J U D G M E N T

**(Delivered on this the 17<sup>th</sup> day of the month of May of the year 2024)**

This is an revision application filed under section 201-B(1) of the Goa Panchayat Raj Act 1994 (for short the said Act). The present revision application is preferred against judgement and order dated 22.12.2023 passed in Revision Application No.DDPS/1-2023 whereby revision application moved by the petitioner herein was dismissed.

2. According to the present application, the petitioner is the owner of the plot surveyed under no.54/1 of Cavelossim village vide deed of sale dated 18.11.1996 with a residential house no.338/B which was purchased from his erstwhile owners and that since then the petitioner has been in peaceful possession of the said plot with the said house for last several decades and that the house is also shown on the survey plan of survey no.54/1.

3. The petitioner further states that the respondent no.1 had filed appeal before the Ld. Block Development Officer seeking deletion/revocation of house tax no.338/B on the alleged ground of non existence of structure and that the said appeal was allowed vide order dated 5.1.2023.

4. It is then stated that the said order was challenged in revision application no.1/2023 before the Ld. Dy. Director of Panchayat but that the revision application was dismissed.

5. The present petition is filed basically on the grounds that the Ld. Dy. Director of Panchayat has acted beyond his jurisdiction and that there is error of law apparent on the face of record and that irreparable injury is caused to the petitioner and that the impugned order is the product of instigative alleged proceedings filed by the respondent no.1 who is on the verge of fulfilling unknown propaganda against the petitioner without any just cause and that respondent no.1 has no locus standi to seek cancellation of house tax. It is also a ground that the impugned order has overlooked the existence of the structure

which is structure C in the Government Survey plan which is official record and that reasons are not stipulated in the impugned order.

6. Detail grounds are from serial no. I to XV.

7. Heard arguments.

8. Ld. Adv. N. Marathe for the petitioner has submitted that the respondent no.1 has no locus standi to raise grievance against the allotment of house number and collection of house tax and that it is for the Panchayat to take action and that too only when the applicant informs the panchayat about the non existence of the house. He also submitted that the house exist at loco and that as long as house exist, house number must be allotted and house tax must be collected by the Panchayat. He submitted that the house is shown on the government survey plan.

9. The respondent no.1 in person has submitted that the records relating to house no.338/B with the Panchayat must be cancelled as the house was already demolished pursuant to the order of the Hon'ble National Green Tribunal and this order has attained finality. She has invited attention of the court to the records and proceedings of the Ld. Director of Panchayat that is proceedings of site inspection at page 390, copy of house tax receipt at page 250, order of Goa Coastal Zone Management Authority at page 240, order of the Hon'ble National Green Tribunal at page 208, order of the office of Dy. Collector relating to the demolition squad at page 174, report of demolition at page 170. She primarily stressed that the structure in respect of which house number in question was allotted, is already demolished by virtue of legal proceedings.

10. Ld. Adv. N. Marathe has also filed written arguments at exhibit D-12, additional written arguments at exhibit D-15.

11. The respondent no.1 has also filed written arguments at exhibit D-16. She has also filed memo furnishing the extract of rules relating to imposition of tax by the Panchayat.

12. After going through the records and proceedings, the impugned judgment and order, revision memo and arguments, following point for determination is framed:

| Sr. No. | Point for determination                           | Findings |
|---------|---|----------|
| 3.      | Whether the impugned order requires interference? | Negative |

### REASONS

13. Before I proceed to appreciate the facts of the case, it is important to refer to the ruling of the Hon'ble Bombay High Court at Goa in the case between **Mr. Jose Rebello vs Mrs. Epimarca Carmina Goes e Rebello and others (W.P. No.389 of 2021) dated 7.12.2023** where the Hon'ble Bombay High Court has observed that it is well settled that the

revisional powers are to be exercised only in case of any perversity or illegality in the impugned order passed by the Quasi Judicial Authorities.

14. Therefore, unless the Ld. Dy. Director of Panchayat has committed any perversity or misreading of documents, this court cannot interfere with the findings.

15. The petitioner herein was the party in proceeding where order dated 24.3.2017 was passed by the Goa Coastal Zone Management Authority whereby it is specifically recorded on page 2 of the said order that the site plan attached to the report indicates that the structure marked by letter C does not exist at the site and that there is a new structure close to the River Sal on the eastern side and is marked by letter B. The said order was challenged before the Hon'ble National Team Tribunal and the order is at page no.208 which has dismissed the appeal.

16. Thus, the finding that there is no structure as per letter C at the site has attained finality. Ld. Adv. N. Marathe has tried to submit before the court that what is ordered to be demolished is structure B and not C which structure 'C' is shown in the Government Survey Plan.

17. I clearly find that the attempt of the petitioner herein is to twist the facts and somehow try to avoid the effect of the order of the demolition.

18. The respondent no.1 has very well indicated before the court by the documents that the demolition was also carried out and it was complete on 25.3.2019. This report is at page no.170 prepared by Mamlatdar of Salcete at Margao. Thus, it is well established beyond doubt that actually there is no structure at the site which is shown in Government Survey Plan and consequently there cannot be any imposition of house tax on nonexistent structure.

19. The presumption of correctness of the existence of structure C as per the Government Survey Plan is well rebutted by the said order of the Goa Coastal Zone Management Authority which is at page 240.

20. Ld. Adv. N. Marathe has tried to take assistance of the provision found in Rule 16 Goa Panchayat Raj (Imposition of taxes, fees and other Dues) Rules 1998 and has boldly submitted that it is for the party in whose name the house tax is registered to issue notice to the Panchayat as regards the non existence of the house.

21. I note in explicit terms that above submission for the petitioner is a last minute attempt to somehow get rid of the order by relying upon literal meaning of the above provision. In substance, the local panchayat who is the party before the court is respondent no.2 herein and hence is very well aware of the said order of the Hon'ble National Green Tribunal.

213

22. It is quite obvious and apparent that the aforesaid documents are enough to dismiss the present petition. The petitioner after having failed before other authorities, the petitioner does not get any right to retain and continue with house tax. Cancellation of house tax record is the only legal consequent result of the proceedings which finally culminated before the Hon'ble National Green Tribunal. The attempt of the petitioner herein is only to frustrate the ends of justice. There is absolutely no substance in this petition.

23. I therefore pass the following Order:

**O R D E R**

Revision application is dismissed.

Records and proceedings be returned back.

Proceedings closed.

Pronounced in the Open Court.

SUDHIR SURESH SHIRGAONKAR  
SHIRGAONKAR

Digitally signed by SUDHIR  
SURESH SHIRGAONKAR  
Date: 2024.05.18 04:12:46  
+05'30'

**(Sudhir S. Shirgaonkar)**

District Judge-3,  
South Goa, Margao.

Wr\*



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ANNEXURE C

Ph : 28715.

Annexure (kolly)

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,  
Pin Code - 403 731

18

Ref. No. VP/CAV/ 2016 - 2017/449

Date: 1/9/2016

To

Shri. Varun Carvalho  
Shop No. 14, Micon Arcade, Cavelossim,  
Salcete, Goa

**Sub: - Information under Right to information Act.**

Sir

With reference to your application dt nil on the above subject I am furnishing the information Sr. No. wise from 3.b.i to 3.b.iii after verifying the Panchayat records.

1. Regarding Sr. No. 3.b.i):- House No. 338/B is registered in Walter Egle's name in the Registrar of house tax maintained by the Village Panchayat of Cavelossim of Passos ward.
2. Regarding Sr. No. 3.b.ii):- H.No. 338/B was registered in the year 1977-1978
3. Regarding Sr. No. 3.b.iii):- No, The said premises bearing H.No. 338/B is not registered for Trade Tax in records of V.P. Cavelossim.

This is for your information.



Yours faithfully

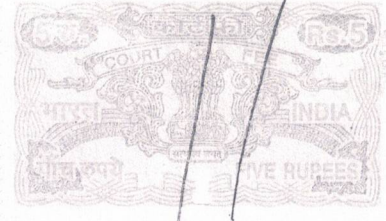
*(Paresh Rane)*  
Secretary  
V.P. Cavelossim



From:

Dr. Varun Carvalho, Indian National  
Dental Clinic, Shop No. 14,  
Micon Arcade, Cavelossim, Salcete, Goa.  
Mob: 9823129916.

Annexure (to copy)



Dated: 12<sup>th</sup> Oct., 20

To,  
The Public Information Officer/ Secretary  
Office of the Village Panchayat of Cavelossim,  
Cavelossim, Salcete, Goa.

831  
12/10/16

Sub: Application under Right to Information Act 2005 pertaining to  
House tax bearing No: 338/B.

Sir,

In the Village of Cavelossim there exists a house structure bearing the above house tax number. In respect of the aforesaid structure, kindly issue to me the below mentioned information:-

1. Copies of all applications and documents submitted to the panchayat for the purpose of registering the aforesaid structure in the panchayat records.
2. Copy of the Panchayat resolution allotting the house number.
3. Copy of the assessment/ House tax Register in which the house number is first recorded.
4. Month and the year in which the house number was allotted.
5. Copies of the receipts of House tax paid from 1991 till date.
6. Inspection of all records pertains to the above mentioned house number.

Any fees payable would be borne by me. I am paying the necessary fee of Rs. 10/-.

Kindly do the needful at the earliest.

Thanking you,

Yours faithfully,

Dr. Varun Carvalho.

Certified Copy made available Under  
Right to Information Act, 2005

Village Panchayat of Cavelossim

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Annexure Kally

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,  
Pin Code - 403 731

Date: 25/10/2016

Ref. No. VP/CAV/ 2016-2017/717

To  
Shri. Varun Carvalho, Indian National  
Dental Clinic, Shop No. 14,  
Micon Arcade, Cavelossim,  
Salcete, Goa

Sub: - Application under Right to information Act 2005 pertaining to House  
tax bearing No: 338/B

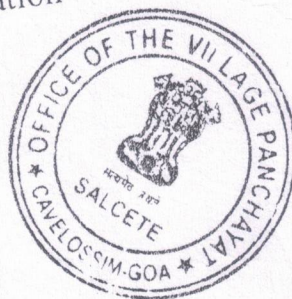
Sir

With reference to your application dt 12/10/2016 on the above  
subject I am furnishing the information Sr. No. wise from 1 to 6 after  
verifying the Panchayat records.

1. Regarding Sr. No. 1):- Copy of application and other documents is enclosed.
2. Regarding Sr. No. 2):- Copy of Panchayat resolution no 4(15) dated 29/01/1994 is enclosed.
3. Regarding Sr. No. 3):- Copy of House tax register of year 1994-1995 enclosed.
4. Regarding Sr. No. 4):- Exact month is not available in panchayat record but from financial year 1994-1995 was allotted.
5. Regarding Sr. No. 5):- Copies of the receipt has been enclosed.
6. Regarding Sr. No. 6):- Said inspection is available in any office hour.

This is for your information

Ratula



Yours faithfully

(Faresh Rane)  
Secretary  
M.P. Cavelossim

Certified Copy made available Under  
Right to Information Act, 2005

P.I.O.

Village Panchayat of Cavelossim

217

Anneane Le Colly

From: Adv. Sweta Pereira  
F/G1, Mahanagar Co-operative Society  
Madel, Margao, Goa

Date: 07.08.2025

To,  
The Secretary,  
Village Panchayat of Cavelossim,  
Cavelossim, Salcete, Goa

Subject: *Request for Verification and Production of Records  
Regarding House No. 338/B, Passos Ward, Cavelossim*

Sir/Madam,

I am writing to formally request your good office to verify and provide certified copies of the records relating to the registration and house tax assessment of House No. 338/B, situated at Passos Ward, Cavelossim, and registered in the name of Mr. Walter Josef Egle (foreign national).

It has come to my attention that conflicting information has been provided under the Right to Information Act by your office in the past regarding the year of registration of the said house. Therefore, I request you to kindly clarify and provide the following documents to avoid any further confusion or misuse of public records:

1. A certified copy of the earliest available house tax assessment/registration entry for House No. 338/B, Passos Ward, Cavelossim.
2. Copies of relevant pages from the house tax registers clearly indicating the year when House No. 338/B was first assessed/registered.
3. A formal letter issued under your seal and signature clearly stating the year of initial registration of House No. 338/B in the name of Mr. Walter Josef Egle.
4. A clarification letter stating which RTI response (dated 01.09.2016 or 25.10.2016) reflects the correct year of registration based on official Panchayat records.

Received.  
13/08/2025  
Aed's

Village Panchayat  
CAVELOSSIM



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ANNEXURE C

Ph: 287

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,  
Pin Code - 403 731218  
Annexure locally

Date: 1/9/17

Ref. No. VP/CAV/ 2016 - 2017/449

To  
Shri. Varun Carvalho  
Shop No. 14, Micon Arcade, Cavelossim,  
Salcete, Goa

Sub: - Information under Right to information Act.

Sir

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1. Regarding Sr. No. 3.b.i):- House No. 338/B is registered in Walter Egle's name in the Registrar of house tax maintained by the Village Panchayat of Cavelossim of Passos ward.
2. Regarding Sr. No. 3.b.ii):- H.No. 338/B was registered in the year 1978
3. Regarding Sr. No. 3.b.iii):- No, The said premises bearing H.No. 338/B not registered for Trade Tax in records of V.P. Cavelossim.

This is for your information.



Yours faithfully

(Paresh Rane)  
Secretary  
V.P. Cavelossim



Ph : 2871521

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,  
Pin Code - 403 731

Date: 25/10/2016

229  
Annexure K Kelly  
Ref. No. VP/CAV/2016-2017/717

To  
Shri. Varun Carvalho, Indian National  
Dental Clinic, Shop No. 14,  
Micon Arcade, Cavelossim,  
Salcete, Goa

Sub: - Application under Right to information Act 2005 pertaining to House  
tax bearing No: 338/B

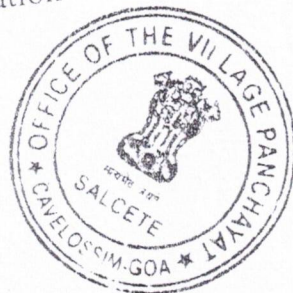
Sir

With reference to your application dt 12/10/2016 on the above  
subject I am furnishing the information Sr. No. wise from 1 to 6 after  
verifying the Panchayat records.

1. Regarding Sr. No. 1):- Copy of application and other documents is enclosed.
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5. Regarding Sr. No. 5):- Copies of the receipt has been enclosed.
6. Regarding Sr. No. 6):- Said inspection is available in any office hours.

This is for your information

Return



Yours faithfully

(Haresh Rane)  
Secretary  
M.P. Cavelossim




~~221~~ 221

Anexame k Colly

From: Adv. Swęta Pereira  
F/G1, Mahanagar Co-operative Society,  
Madel, Margao, Goa

Date: 07.08.2025

To,  
The Block Development Officer,  
2nd Floor, Saldanha Building,  
Margao, Goa

  
07/08/2025  
Received Clerk  
B. D. O. Salcete

Subject: *Complaint against PIO Paresh Rane for furnishing false and misleading RTI responses regarding the registration year of House No. 338/B, Passos Ward, Cavellossim*

Madam,

I write this letter to formally lodge a complaint against Secretary and Public Information Officer (PIO), Mr. Paresh Rane, for, issuing misleading and fraudulent information under the Right to Information Act, 2005. The information furnished by him has been used to mislead public authorities, including the Goa Coastal Zone Management Authority (GCZMA), and the Hon'ble National Green Tribunal.

The brief facts are as follows:

1. That in response to an RTI application dated 01.09.2016 filed by Mr. Varun Carvalho, the Secretary stated that House No. 338/B, registered in the name of Mr. Walter Josef Egle at Passos Ward, Cavellossim, had been recorded in the Panchayat records since the year 1977-78. (Enclosed is the copy of the RTI reply and application)
2. However, in response to another RTI application dated 25.10.2016 filed by the same individual, the Secretary stated that the said house was registered only from the year 1994-95. (Enclosed is the copy of the RTI reply and application)
3. I am in possession of official records and documents confirming that the house tax registration for the said structure is only from the year 1994-95. There exists no authentic record substantiating the claim of registration from 1977-78.

## Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,  
Pin Code - 403 731

Date: 25/10/2016

Ref. No. VP/CAV/ 2016-2017/717

To  
Shri. Varun Carvalho, Indian National  
Dental Clinic, Shop No. 14,  
Micon Arcade, Cavelossim,  
Salcete, Goa

Sub: - Application under Right to information Act 2005 pertaining to House  
tax bearing No: 338/B

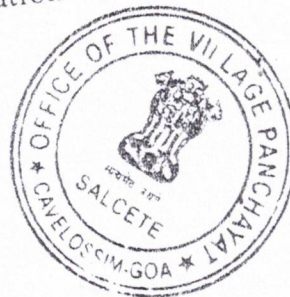
Sir

With reference to your application dt 12/10/2016 on the above  
subject I am furnishing the information Sr. No. wise from 1 to 6 after  
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4. Regarding Sr. No. 4):- Exact month is not available in panchayat records but from financial year 1994-1995 was allotted.
5. Regarding Sr. No. 5):- Copies of the receipt has been enclosed.
6. Regarding Sr. No. 6):- Said inspection is available in any office hour.

This is for your information

Ratula



Yours faithfully,

(Faresh Rane)  
Secretary  
M.P. Cavelossim

Certified Copy made available Under  
Right to Information Act, 2005



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ANNEXURE C

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,  
Pin Code - 403 731

Date: 1/9/17

Ref. No. VP/CAV/2016-2017/449

To  
Shri. Varun Carvalho  
Shop No. 14, Micon Arcade, Cavelossim,  
Salcete, Goa

Sub: - Information under Right to information Act.

Sir

With reference to your application dt nil on the above subject I am furnishing the information Sr. No. wise from 3.b.i to 3.b.iii after verifying the Panchayat records.

1. Regarding Sr. No. 3.b.i):- House No. 338/B, is registered in Walter Egle's name in the Registrar of house tax maintained by the Village Panchayat of Cavelossim of Passos ward.
2. Regarding Sr. No. 3.b.ii):- H.No. 338/B was registered in the year 1977-1978
3. Regarding Sr. No. 3.b.iii):- No, The said premises bearing H.No. 338/B is not registered for Trade Tax in records of V.P. Cavelossim.

This is for your information.



Yours faithfully

*(Signature)*  
(Paresh Rane)  
Secretary  
V.P. Cavelossim



225

Anaxene K  
Colly

OFFICE OF THE BLOCK DEVELOPMENT OFFICER  
SALCETE, MARGAO - GOA.

(Ph. No. 2794263, Fax: 2794263) Email: [bdosalcete@yahoo.co.in](mailto:bdosalcete@yahoo.co.in)

No.3/Complaint/Misc/Cavelossim/BDOS/2025/ 3210

Date: 13/08/2025

**MEMORANDUM**

**Sub:- Complaint against PIO Paresh Rane for furnishing false and misleading RTO responses regarding the registration year of House No. 338/B, Passosward Cavelossim.**

Attention of Village Panchayat Secretary of V.P. Cavelossim is invited to the copy of complaint dated 07/08/2025 from Adv. Sweta Pereira, F/G1, Mahanagar Co-operative Society, Madel Margao Goa on the above cited subject. ( Copy enclosed )

In View of the above, V.P. Secretary, Village Panchayat Cavelossim is hereby directed to go through the said Complaint, verify the facts and submit action taken report in the matter directly to the complainant within 7 days from the receipt of this memorandum under intimation to this office.

**(Nimisha S. Fal Dessai)**  
Block Development Officer-I  
Salcete, Margao-Goa.

Encl- As above

To,  
V.P. Secretary  
Village Panchayat Cavelossim

Copy to:

✓ Adv. Sweta Pereira, F/G1, Mahanagar Co-operative Society, Madel Margao Goa



Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa

Pin Code - 403731

Ref. No. VP/CAV/2025-2026/567

Date: 20/8/2025

Annexure to Cally

To,  
Sweta Pereira  
F/G1, Madel Mahanagar  
Cooperative Society  
Margao -Goa

**Sub: - Complaint against PIO Paresh Rane for furnishing false and misleading RTO responses regarding the registration year of House No. 338/B, Passos ward Cavellossim.**

Madam,

With reference to memorandum No.3/Complaint/Misc/Cavelossim/BDOS/2025/3210 dated. 13/08/2025 regarding above cited subject matter this to inform you that after going through the said complaint this Office has following records with respect to H.No. 338/B Passos ward Cavellossim.

1. That the House No.338/B was registered in the year 1994-1995 as per the demand & collection register (form 8) Vide res. No.4(15) dt:29/01/1994 and vide receipt no.105/21 dated 30/07/1994 and the same was assessed for house tax in the year 1994-1995.
2. Copy of House tax register in the form demand & collection register (form 8) is enclosed.

This is for your information.



Yours faithfully

(John Colaco)

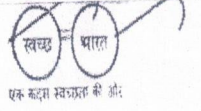
Secretary  
V.P. Cavellossim

**Copy to: The Block Development Officer  
Salcete – Goa,  
Margao Goa.**

227

Annexure L

**MOST URGENT**



**OFFICE OF THE MAMLATDAR & EXECUTIVE MAGISTRATE, SALCETE, MARGAO-GOA**

Room No. 114, 1<sup>st</sup> Floor, Matanhy Saldanha Administrative Complex, Margao-Goa.

**Phone No: 0832-2794114**

**Email: mam-salcete.goa@nic.in**

No. MAM/SAL/DEMOLITION/2024/3101

Dated: 05/09/2024

To  
✓ The Dy. Collector &  
Incharge of Demolition Squad,  
Sub-Division, Margao-Goa

**Ref- Order No. SDO/SAL/DEMO/2024/87, dated 20/08/2024**

Sir,

With respect to the above referred Demolition Order, it is to submit that demolition of offending structure in the property bearing survey no. 54/1 of Cavelossim village is completed. The demolition process commenced on 04/09/2024 at 11.30 am and concluded at 12.00 hours. The demolition panchanama is hereby enclosed.

This is submitted for information and necessary action.

Yours Faithfully,

(Prataprao P. Gaunker)  
Mamlatdar of Salcete  
Margao-Goa



Ref: SDO/SAC/DEMO/2024/87, dated 20/08/2024

with reference to the above referred demolition order pertaining to the demolition of offend structure in property bearing Sy. No. 54 Cavassim. The following officials were present for the demolition:-

- 1) ~~Pratamesh~~ P.S. Pratamesh Mahale, Colva P.S.
- 2) Krishna Velip AIC
- 3) Jayesh Naik IE (P.W.D water supply)
- 4) John Colaco V.P. Farley
- 5) Vignesh Naik F.O.S. GCZMA



Handwritten signatures and dates: 04/09/24, 04/09/24, 04/09/24

The structure was identified by the GCZMA representative present. The demolition process began at 11:30 am and ended at 12:00 noon on 04/09/2024.

In presence of. [Signature]



MAMLATDAR OF SALCETE MARGAO

ISSUED UNDER R.T.I. ACT-2005  
Copy Applied on: 09/06/2025  
Copy Delivered on: 21/07/2025  
Fees Paid: .....

[Signature]  
Public Information Officer & Mamlatdar of Salcete Taluka

